GOVERNMENT OF INDIA MINISTRY OF RAILWAYS

LOK SABHA UNSTARRED QUESTION NO. 2793 TO BE ANSWERED ON 20.12.2023

WELFARE FUND FOR RAILWAY EMPLOYEES

2793. SHRI DEEPAK BAIJ:

Will the Minister of RAILWAYS be pleased to state:

- (a) in pursuance of answer to question number 3303 dated 09.08.2023, whether action has been initiated by the North Eastern Administration against employees found guilty for violation of Conduct Rules in regard to formation of General Body and Board of Directors of the NE and EC Railway Employees Multi State Cooperative Bank Ltd., Gorakhpur;
- (b) if so, the details thereof;
- (c) the manner in which the welfare fund formed for the welfare of shareholders/railway employees has been disbursed, when no Chairman has been nominated by the general manager, North Eastern Railway since 2016, in the light of the codal provisions of the Railway Establishment Manual; and
- (d) the amount of money that has been disbursed from the welfare fund during the FYs 2020-21, 2021-22 and 2022-23?

ANSWER

MINISTER OF RAILWAYS, COMMUNICATIONS AND ELECTRONICS & INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW)

- (a) In pursuance to answer dated 09.08.2023 to question No. 3303, it is stated that the concerned employees are not involved in Private trade or Employment, and hence, the provisions of rule-15 of the Railway Services (Conduct) Rules, 1966 are not attracted in their cases.
- (b) Does not arise.
- (c) No amount was disbursed from the welfare fund.
- (d) Nil.
